

- 1990-91 - 3423 Million Numbers paperless examination system;
- 1991-92 - 3467 Million Numbers (b) whether it has since been tried and for reliability and workability;
- 1992-93 - 3093 Million Numbers (c) if so, the details thereof;

**Growth Centres in Kerala**

7130. SHRI MULLAPPALLY RAMCHANDRAN: Will the PRIME MINISTER be pleased to state:

(a) whether the work on the proposed industrial growth centres at Cannanore and Alleppey in Kerala has commenced;

(b) if so, the details thereof;

(c) the amount allocated so far, for each of these growth centres; and

(d) the manner in which this amount has been utilised so far?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (d). Under the growth Centre Scheme-1988, two growth centers, One in Alleppey-pathanam-thitta and the other in Kannur-Kozhikode-Mallapuram have been approved in Kerala. Central assistance of Rs. 50 lakhs each has been released towards these centres. The scheme is to be implemented during the VIII Five Year period by the State Government.

**Paperless System for Examinations**

7131. MAJ. GEN. (RETD) BHUWAN CHANDRA KHANDURI: Will the PRIME MINISTER be pleased to state:

(a) whether the National Informatics Centres (NIC) has devised a computer aided

(d) whether the Government propose to conduct UPSC examinations on the system; and

(e) if so, the details thereof together with the specification of the system?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) to (e). In order to test the efficacy of the Computer Aided Paperless Examination System developed by NIC, the UPSC had arranged for the conduct of a recruitment test for certain posts in the Government. This was of limited scope involving about 6000 candidates (who actually appeared). Candidates were tested in one paper only, and the examination was conducted at 18 centres through this system over a period of about 3 weeks in September, 1993. The experience obtained through this method of testing is presently being evaluated by the U.P.S.C.

**Judicial Academy**

7132. SHRI P. KUMARASAMY: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up a Judicial Academy to impart training to Judicial officers; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI H.R. BHARDWAJ): (a) and (b). On the basis of the decision taken by the Government, the National Judicial Academy has been registered under the Societies Registration Act (Act XXI of 1860), with the Registrar of Societies, Delhi on 17th August, 1993. The Academy has come into existence from that date, with the aim, to provide training to Judicial Officers of the States/Union Territories.

#### **Out-of-Turn Allotment of Houses**

7133 SHRI PAWAN KUMAR BANSAL: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on May 5, 1994 to Unstarred Question No. 7723 and state:

(a) whether any out-of-turn allotment of houses of different categories have been made by the Administrator of Chandigarh since May, 1993;

(b) if so, the details thereof including the particulars of the allottees;

(c) the number of allotments made on priority basis during the same period in different categories; and

(d) the year of seniority of the first person on the waiting list in each of the categories at present?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (d). Information is being collected and will be laid on the Table of the Sabha.

#### **Revised Compensation of Land Acquired**

7134. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether in a number of cases the farmers whose agricultural land was acquired by the Delhi Development Authority (DDA) have not so far been paid revised compensation as per the award(s) of the High Court made during the year 1991, 1992 and 1993;

(b) if so, the details of the cases and the reasons for non-payment of revised compensation; and

(c) the time by which such compensation is likely to be paid?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

#### **Conversion of Reserved Posts into General Category**

7135. DR. SUDHIR RAY:  
SHRI MUHIRAM SAIKIA:

Will the PRIME MINISTER be pleased to state:

(a) whether the posts of 'A' and 'B' Groups reserved for scheduled castes and scheduled tribes are liable to be converted into those of general category in the Central Government services; and

(b) if so, the details of the relevant